

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11029/2024

(Arising out of impugned final judgment and order dated 15-03-2024 in WP No. 6662/2024 passed by the High Court of Andhra Pradesh at Amravati)

SUPERWHIZZ PROFESSIONALS PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 118687/2024 - INTERVENTION/IMPLEADMENT  
IA No. 114138/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No.157321/2024 - SUBSTITUTION  
IA No.160248/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No.160249/2024 - EXEMPTION FROM FILING O.T.)

Date : 26-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Sidharth Luthra, Sr. Adv.  
Mr. Shri Singh, Adv.  
Mr. Gaganjyot Singh, Adv.  
Mr. Mihir Joshi, Adv.  
Mr. Udbhav Sinha, Adv.  
Ms. Riddhi Sancheti, AOR

For Respondent(s)

Mr. Amar Dave, Sr. Adv.  
Mr. Mahesh Agarawal, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. S.lakshmi Iyer, Adv.  
Ms. Kajal Dalal, Adv.  
Mr. Chirag Nayak, Adv.  
Mr. E. C. Agrawala, AOR  
  
Mr. V Chandrashekhara Bharathi, Adv.  
Mr. Raj Bahadur Yadav, AOR  
Mr. Navanjay Mahapatra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA No.118687/2024 application for impleadment is allowed. Amended Cause Title to be filed within a period of one week. A learned counsel represents the added respondent No.8 and hence, it is not necessary to issue notice to the said respondent.

We are informed across the Bar that now the case is fixed before the Debts Recovery Tribunal, Vishakhapatnam (for short "the DRT") on 30<sup>th</sup> July, 2024. Let the DRT proceed with the hearing on 30<sup>th</sup> July, 2024. We make it clear that if the DRT does not hear the case on 30<sup>th</sup> July, 2024, we will take up the matter for hearing on merits.

An affidavit of compliance filed by the petitioner shows that Vishakhapatnam Bar Association repeatedly gave a call to abstain from the Court work and therefore, the DRT at Vishakhapatnam could not function. *Prima facie*, this amounts to a breach of this Court's decisions and *prima facie*, it is a civil and criminal contempt.

We, therefore, issue notice to Vishakhapatnam Bar Association through its Secretary, returnable on 2<sup>nd</sup> September, 2024 calling upon him to show cause why action should not be initiated against the association for civil and criminal contempt. The notice shall be forwarded by the Registry to the Registrar General of the High Court of Andhra Pradesh who will ensure that the notice is served. A copy of this order shall accompany the notice.

A copy of this order shall be forwarded by the Registry to the DRT, Vishakhapatnam.

Issue notice to the newly added seventh respondent, in the meantime.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER